

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-2169/2004  
MA-1826/2004

New Delhi this the 7<sup>th</sup> day of April, 2005.

Hon'ble Shri Shanker Raju, Member(J)

1. Sh. Manoj Kumar,  
S/o Sh. G.L. Tommer,  
R/o H.No. 1152, Sector-II,  
R.K. Puram,  
New Delhi-22.

2. Sh. Inder Pal,  
S/o Sh. Hira Lal,  
H.No.227,  
Village Dera  
P.O. Mehrauli,  
New Delhi-74.

..... Applicants

(through Sh. C.B. Pillai, Advocate)

Versus

Indian Council of Medical Research  
Ansari Nagar,  
New Delhi-29.  
Service through the Director General

..... Respondent

(through Sh. Satish Kumar, Advocate)

Order (Oral)

Heard the learned counsel.

2. In the light of statement made by the respondents that in view of an advertisement issued for the posts of peon, applicants have applied and were subjected to an interview by a duly constituted Selection Committee held on 19.4.2004. The results are yet to be declared for which some administrative reasons have been assigned.
3. This OA stands disposed of with a direction to the respondents to finalise the selection within one month from the date of receipt of a copy of this order and then carry out the further process. No costs.

S. Raju  
(Shanker Raju  
Member(J))